

National Company Law Appellate Tribunal, New Delhi

Principal Bench

IA No. 333 of 2021 in

Company Appeal (AT)(Ins.) No. 828 of 2020

IN THE MATTER OF:

**RS Infra Projects,
Through Proprietor Mr. Ram Babu Sharma** **...Appellant**

Vs.

Supreme Infrastructure India Ltd. **...Respondent**

Present:

**For Appellant: Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Advocates.**

For Respondent: Mr. Nitin Mishra, Advocate

ORDER

(Through Virtual Mode)

23.03.2021: Learned Counsel for the Appellant submits that he does not intend to file any reply in IA No. 333 of 2021.

Heard Learned Counsel for the parties on the aforesaid IA application and after due consideration, the application is allowed. The order dated 1st February, 2021 proceeding ex-parte is hereby set aside and the Respondent is permitted to join the proceedings.

....contd./

Learned Counsel for Respondent submits that he has already filed the reply affidavit through e-filing. He undertakes to file the same in physical form within two days.

Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

Parties are directed to file short written submissions along with relevant citations before the next date.

Let the matter be fixed for **'admission' (after notice) on 16th April, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/RR